

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 314**  
**CA- 342/2023**  
**IN**  
**CAA-112/ND/2022**

**IN THE MATTER OF:**

Agrani Infrastructure Works Pvt Ltd. AND Edisons .... Petitioner/Applicant  
Infrastructure & Multiventures Pvt Ltd.

Vs.

.... Respondent

**Order u/S. 230-232 of Companies Act, 2013**

**Order delivered on 08.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Trisha Nagpal, Adv.  
For the OL : Mr. Kartikeya Asthana, Adv.  
For the RD : Mr. Aakash Sharma, Adv.

**ORDER**

**CA-342/2023**

Ld. Counsel appears for the Petitioner. Two weeks time granted to enable RD, OL and Income Tax Department to file their respective reports.

List the matter **on 09.09.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay